

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: October 06, 2015

No. 1938 /JR(S)/2015

Sri **Chandra Mani Mishra**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Agra to be Additional Chief Judicial Magistrate, Agra vice Sri Dhirendra Kumar-II.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Agra.

No. 1939 /JR(S)/2015

Sri **Dhirendra Kumar-II**, Additional Chief Judicial Magistrate, Agra to be Special Chief Judicial Magistrate, Agra vice Smt. Kavita Mishra.

No. 1940 /JR(S)/2015

Smt. **Kavita Mishra**, Special Chief Judicial Magistrate, Agra to be Civil Judge, Senior Division, Agra vice Sri Brahma Tej Chaturvedi.

No. 1941 /JR(S)/2015

Sri **Brahma Tej Chaturvedi**, Civil Judge, Senior Division, Agra to be Chief Judicial Magistrate, Agra vice Smt. Sandhya Chaudhary.

No. 1942 /JR(S)/2015

Smt. **Sandhya Chaudhary**, Chief Judicial Magistrate, Agra to be Judge Small Causes Court, Agra in the vacant court.

No. 1943 /JR(S)/2015

Smt. **Mridula Mishra**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Aligarh to be Chief Judicial Magistrate, Aligarh in the vacant court.

No. 1944 /JR(S)/2015

Sri **Gyanendra Singh Yadav**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Aligarh to be Civil Judge, Senior Division, Aligarh in the vacant court.

No. 1945 /JR(S)/2015

Sri Kumar Mayank, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Aligarh to be Additional Chief Judicial Magistrate, Aligarh in the vacant court.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Aligarh.

No. 1946 /JR(S)/2015

Smt. Swapna Singh, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Allahabad to be Additional Chief Judicial Magistrate, Allahabad vice Smt. Reshma Praween.

She is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Allahabad.

No. 1947 /JR(S)/2015

Smt. Reshma Praween, Additional Chief Judicial Magistrate, Allahabad to be Special Chief Judicial Magistrate, Allahabad vice Smt. Sonica Chaudhary.

No. 1948 /JR(S)/2015

Smt. Sonica Chaudhary, Special Chief Judicial Magistrate, Allahabad to be Civil Judge, Senior Division, Allahabad vice Smt. Shikha Srivastava.

No. 1949 /JR(S)/2015

Smt. Shikha Srivastava, Civil Judge, Senior Division, Allahabad to be Chief Judicial Magistrate, Allahabad vice Smt. Anjana.

No. 1950 /JR(S)/2015

Smt. Anjana, Chief Judicial Magistrate, Allahabad to be Judge Small Causes Court, Allahabad in the vacant court.

No. 1951 /JR(S)/2015

Sri Vijaya Bahadur Yadav, Civil Judge, Senior Division, Bahraich to be Chief Judicial Magistrate, Bahraich in the vacant court.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Bahraich.

No. 1952 /JR(S)/2015

Smt. **Kusum Lata**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bareilly to be Additional Chief Judicial Magistrate, Bareilly vice Sri Vikas Gupta.

She is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Bareilly.

No. 1953 /JR(S)/2015

Sri **Vikas Gupta**, Additional Chief Judicial Magistrate, Bareilly to be Civil Judge, Senior Division, Bareilly vice Smt. Arti Fauzdar.

No. 1954 /JR(S)/2015

Smt. **Arti Fauzdar**, Civil Judge, Senior Division, Bareilly to be Chief Judicial Magistrate, Bareilly vice Sri Anil Kumar-IV.

No. 1955 /JR(S)/2015

Sri **Anil Kumar-IV**, Chief Judicial Magistrate, Bareilly to be Judge Small Causes Court, Bareilly in the vacant court.

No. 1956 /JR(S)/2015

Sri **Ranjeet Kumar**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Budaun to be Civil Judge, Senior Division, Budaun in the vacant court.

No. 1957 /JR(S)/2015

Sri **Mohd. Aslam Siddiqui**, Additional Chief Judicial Magistrate, Budaun to be Chief Judicial Magistrate, Budaun in the vacant court.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Budaun.

No. 1958 /JR(S)/2015

Sri **Mohd. Nasim**, Additional Chief Judicial Magistrate, Chitrakoot to be Civil Judge, Senior Division, Chitrakoot vice Sri Krishna Kumar-VI.

No. 1959 /JR(S)/2015

Sri **Krishna Kumar-VI**, Civil Judge, Senior Division, Chitrakoot to be Chief Judicial Magistrate, Chitrakoot in the vacant court.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Chitrakoot.

No. 1960 /JR(S)/2015

Smt. Pritibha Saxena-II, Civil Judge, Senior Division, Etah to be Chief Judicial Magistrate, Etah in the vacant court.

She is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Etah.

No. 1961 /JR(S)/2015

Sri Mohd. Qamruzzama Khan, Secretary (Full Time), District Legal Services Authority, Ghaziabad to be Chief Judicial Magistrate, Ghaziabad vice Sri Kamlesh Kumar.

No. 1962 /JR(S)/2015

Sri Kamlesh Kumar, Chief Judicial Magistrate, Ghaziabad to be Judge Small Causes Court, Ghaziabad in the vacant court.

No. 1963 /JR(S)/2015

Sri Ombir, Additional Chief Judicial Magistrate, Hathras to be Civil Judge, Senior Division, Hathras vice Sri Gaurav Kumar.

No. 1964 /JR(S)/2015

Sri Gaurav Kumar, Civil Judge, Senior Division, Hathras to be Chief Judicial Magistrate, Hathras in the vacant court.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Hathras.

No. 1965 /JR(S)/2015

Sri Alok Dwivedi, Additional Chief Judicial Magistrate (Central Railway), Jhansi to be Chief Judicial Magistrate, Jhansi vice Sri Keshav Goyal.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Jhansi.

No. 1966 /JR(S)/2015

Sri Keshav Goyal, Chief Judicial Magistrate, Jhansi to be Judge Small Causes Court, Jhansi in the vacant court.

No. 1967 /JR(S)/2015

Sri **Parashu Ram**, Civil Judge, Senior Division, Kannauj to be Chief Judicial Magistrate, Kannauj in the vacant court.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Kannauj.

No. 1968 /JR(S)/2015

Sri **Vijay Kumar-II**, Secretary (Full Time), District Legal Services Authority, Kanpur Nagar to be Chief Metropolitan Magistrate, Kanpur Nagar vice Sri Sanjeev Kumar Singh.

No. 1969 /JR(S)/2015

Sri **Sanjeev Kumar Singh**, Chief Metropolitan Magistrate, Kanpur Nagar to be Judge Small Causes Court, Kanpur Nagar in the vacant court.

No. 1970 /JR(S)/2015

Sri **Rahul Prakash**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lakhimpur Kheri to be Additional Chief Judicial Magistrate, Lakhimpur Kheri vice Smt. Anamika Chauhan.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Lakhimpur Kheri.

No. 1971 /JR(S)/2015

Smt. **Anamika Chauhan**, Additional Chief Judicial Magistrate, Lakhimpur Kheri to be Chief Judicial Magistrate, Lakhimpur Kheri in the vacant court.

No. 1972 /JR(S)/2015

Sri **Dina Nath-III**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lakhimpur Kheri to be Civil Judge, Senior Division, Lakhimpur Kheri in the vacant court.

No. 1973 /JR(S)/2015

Smt. **Shaila**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Additional Chief Judicial Magistrate, Lucknow vice Smt. Richa Joshi.

She is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Lucknow.

No. 1974 /JR(S)/2015

Smt. **Richa Joshi**, Additional Chief Judicial Magistrate, Lucknow to be Civil Judge, Senior Division, Mohanlalganj sitting at Lucknow in the vacant court.

No. 1975 /JR(S)/2015

Sri **Ashish Varma**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Special Chief Judicial Magistrate, Lucknow vice Smt. Pallavi Agarwal.

No. 1976 /JR(S)/2015

Smt. **Pallavi Agarwal**, Special Chief Judicial Magistrate, Lucknow to be Civil Judge, Senior Division, Lucknow in the vacant court.

No. 1977 /JR(S)/2015

Smt. **Sandhya Srivastava**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Lucknow to be Civil Judge, Senior Division, Malihabad sitting at Lucknow vice Sri Hitendra Hari.

No. 1978 /JR(S)/2015

Sri **Hitendra Hari**, Civil Judge, Senior Division, Malihabad sitting at Lucknow to be Chief Judicial Magistrate, Lucknow in the vacant court.

No. 1979 /JR(S)/2015

Sri **Manoj Kumar Singh-II**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mirzapur to be Additional Chief Judicial Magistrate, Mirzapur vice Sri Omvir Singh-II.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Mirzapur.

No. 1980 /JR(S)/2015

Sri **Omvir Singh-II**, Additional Chief Judicial Magistrate, Mirzapur to be Civil Judge, Senior Division, Mirzapur vice Sri Ram Pratap Singh Rana.

No. 1981 /JR(S)/2015

Sri **Ram Pratap Singh Rana**, Civil Judge, Senior Division, Mirzapur to be Chief Judicial Magistrate, Mirzapur in the vacant court.

No. 1982 /JR(S)/2015

Sri **Rakesh Kumar-VI**, Civil Judge, Senior Division, Sitapur to be Judge Small Causes Court, Sitapur in the vacant court.

No. 1983 /JR(S)/2015

Sri **Prahlad Singh-II**, Additional Chief Judicial Magistrate, Sitapur to be Chief Judicial Magistrate, Sitapur in the vacant court.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Sitapur.

No. 1984 /JR(S)/2015

Sushri **Shelly Roy**, Secretary (Full Time), District Legal Services Authority, Varanasi to be Judge Small Causes Court, Varanasi in the vacant court.

No. 1985 /JR(S)/2015

Sri **Uma Kant Jindal**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Varanasi to be Additional Chief Judicial Magistrate, Varanasi vice Sri Abhai Srivastava.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Varanasi.

No. 1986 /JR(S)/2015

Sri **Abhai Srivastava**, Additional Chief Judicial Magistrate, Varanasi to be Special Chief Judicial Magistrate, Varanasi vice Sri Rakesh Tripathi.

No. 1987 /JR(S)/2015

Sri **Rakesh Tripathi**, Special Chief Judicial Magistrate, Varanasi to be Civil Judge, Senior Division, Varanasi vice Sri Sandeep Gupta.

No. 1988 /JR(S)/2015

Sri **Sandeep Gupta**, Civil Judge, Senior Division, Varanasi to be Chief Judicial Magistrate, Varanasi in the vacant court.

No. 1989 /JR(S)/2015

On reversion to the regular line, Sri **Pushpender Singh**, Deputy Director, Institute of Judicial Training & Research, Lucknow to be Civil Judge, Senior Division, Mathura vice Sri Radhey Mohan Srivastava.

No. 1990 /JR(S)/2015

Sri **Radhey Mohan Srivastava**, Civil Judge, Senior Division, Mathura to be Additional Chief Judicial Magistrate, Mathura vice Smt. Kavita Nigam.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Mathura.

No. 1991 /JR(S)/2015

Smt. **Kavita Nigam**, Additional Chief Judicial Magistrate, Mathura to be Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mathura.

BY ORDER OF THE COURT.

**Sd/-
(S.K. SINGH-I)
REGISTRAR GENERAL**

No. 513 /JR(S)/2015 Dated: Allahabad : October 06, 2015

Copy forwarded for information & necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request kindly to relive Sri Pushpender Singh, Deputy Director, Institute of Judicial Training & Research, Lucknow from his present post so to enable him to take over charge of his new posting immediately.
3. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Director, Institute of Judicial Training & Research, Vineet Khand, Gomti Nagar, U.P. Lucknow. (Information available on E-mail).
5. The Senior Registrar, High Court, Lucknow Bench, Lucknow . (Information available on E-mail).
6. The Senior Registrar (Judicial) (Budget), High Court, Allahabad.
7. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
8. All the District & Sessions Judges Subordinate to the High Court of Judicature at Allahabad (Information available on E-mail).

The officers mentioned above shall handover charge of their present post and shall proceed to take over charge of their new postings immediately.

The Certificates of handing and taking over charge may please sent to the Section Officer (Services), High Court, Allahabad forthwith.

The officers shall also mention therein personal ID no. allotted by the Court on the charge certificates.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No. 27/DR(S)/2000 dated 21.06.2000.

9. Sri Pushpender Singh, Deputy Director, Institute of Judicial Training & Research, Lucknow

You shall handover charge of your present post and shall proceed to take over charge of your new postings immediately.

The Certificates of handing and taking over charge may please sent to the Section Officer (Services), High Court, Allahabad forthwith.

You shall also mention therein personal ID no. allotted by the Court on the charge certificates.

10. The Publication Secretary, U.P. Judicial Services Association Office, A- 1, River Bank Judges Colony, Lucknow.
11. The Registrar, (Judicial) (Confidential), High Court, Allahabad.
12. The Officer on Special Duty (Judicial) (Litigation), High Court, Allahabad.
13. The Officer on Special Duty (Judicial) (Computer)/ In charge Computer Centre, High Court, Allahabad
14. The Section Officer (Admin. A-3) Section, High Court, Allahabad.
15. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
16. P.S. to Hon'ble Judges, with the request to place this notification before the Hon'ble Judges sitting at Allahabad & Lucknow for their Lordship's kind perusal. (Information available on E-mail).

BY ORDER OF THE COURT

**Sd/-
(RAJIV SHARMA)
JOINT REGISTRAR (JUDICIAL) (SERVICES)**